

PART B.-THE SUPPLY OF COPIES TO THE ADVOCATE GENERAL  
AND PUBLIC PROSECUTORS

I. When the Advocate-General as Public Prosecutor, has been ordered to undertake a case, he shall, if his appearance is required in any Court other than the High Court be supplied as soon as practicable with the following papers, according to the stage which the proceedings may have reached:-

Records and copies to be supplied in cases before Subordinate Court.

- (a) In original trials and inquiries before a Magistrate (1) a list of the witnesses for the prosecution with a note of the evidence each is expected to give; (2) copies of any documents material to the case which are available.
- (b) In original trials before a Court of Sessions, a complete copy of the record of the Committing Magistrate except formal papers, which do not affect the merits of the case.
- (c) In appeals before a Court of Sessions, a complete copy of the record of the Lower Court, except formal papers not affecting, the merits of the case.
- (d) Copies, of the Police papers whenever, in the opinion of the officer applying for the services of the Advocate-General, they are likely to help materially to a proper understanding of the case.

*Note.*- Copies of records required by Local Public Prosecutors or the Legal Remembrancer should be supplied and their cost met by District magistrate or the Courts concerned. (Punjab Government notification No. 1025, dated 21<sup>st</sup> October, 1914).

2. In addition to the above any papers and records, including copies of depositions of witnesses recorded by the trying courts which may be required by the Law Officer, shall be supplied as soon as possible after receipt of his requisition.

Records and copies to be supplied in cases before Subordinate Courts.

*Note.*- The Public Prosecutors should, however, use more and discrimination in their requests for full copies of evidence and should, as far as possible obtain the material required by them from inspection of judicial records; copies should not be obtained by them except in complicated cases, when inspection will not serve the purpose (Punjab Government letter No. 12012-Judl., dated the 7<sup>th</sup> May, 1926, and Legal Remembrancer's letter No. 1829, dated the 7<sup>th</sup> May, 1926.

Copies in  
cases before  
High Court.

1. In cases in which the Advocate-General is ordered to appear in an appeal or revision case before the High Court, it will ordinarily be for him to obtain copies of such parts of the record as he requires; but if in any case copies can be more conveniently obtained by the officer who has applied for his services, such officer may be required to obtain and transmit the necessary copies. In any case, the cost of obtaining copies shall be defrayed by the officer who has applied for the Advocate-General's Services.